

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

19

T.C.P No. 257/(MAH)/2017
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.07.2017

NAME OF THE PARTIES: Unified Commodities
V/s.
Petron Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Siddhant Sanghvi	Advocate Petitioner	
2.	Adv. Anil Aroje	Advocate Respondent	

ORDER

TCP No. 257/I&BP/NCLT/MB/MAH/2017

The Petitioner's Counsel having mentioned that the time for filing Form is being extended. Since the Petitioner wants to file Form 5, he is hereby directed to file Form 5 before 15.07.2017, thereafter to serve notice upon the Corporate Debtor intimating next date of hearing and file proof of service.

List this matter for hearing on 28.07.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)